

KARNATAKA LOKAYUKTA

NO: COMPT/UPLOK/BGM/3502/2019/DRE4

MS Building,
Dr.B.R.Ambedkar Veedhi,
Bengaluru, Date:15/06/2020

REPORT UNDER SECTION 12(3) OF
KARNATAKA LOKAYUKTA ACT, 1984

Sub: Proceedings against
1)Smt.K.H.Akkamahadevi - District
Programme Officer & In-charge Deputy
Director of Women & Child Development
dept., 2) Sri.R.M.Dinesh - Child
Development Project Officer,
3)Smt.Shaheeda Hattivale, Anganwadi
Supervisor, Gadag-1 Circle and
4)Smt.Geetha R Kerur, Anganawadi worker,
Anganawadi Center Code No.211,
Basaveshwaranagar, Gadag district, about
their misconduct as Govt. servants - reg.

A *suo-moto* investigation was taken up by invoking Sec.7(2) of Karnataka Lokayukta Act against 1) Sri.K.H.Akkamahadevi, District Programme Officer & In-charge Deputy Director, Women & Child Development department, Gadag; 2)Sri.R.M.Dinesh, Child Development Project Officer, Gadag taluk; 3)Smt.Shaheeda Hattivale, Anganwadi Supervisor, Gadag-1 Circle, Gadag; and 4)Smt.Geetha R Kerur, Anganwadi Worker, Anganwadi Center, Code No.211,

Basaveshwara Nagar, Near Karnataka talkies, Gadag (hereinafter referred to as 'respondents No.1 to 4, respectively - for short').

2. Brief facts of the case are:-

On the source information regarding mismanagement and misappropriation of funds \ stock, on 18/12/2019 undersigned conducted inspection at Anganwadi Center, Code No.211, Basaveshwara Nagar, Near Karnataka talkies, Gadag and noticed following deficiencies \mismanagement -

- 1) Out of total strength of 20, only 09 children were present at the time of inspection;
- 2) Anganwadi worker has not marked the attendance for 18/12/19;
- 3) There was no ventilation in the Anganwadi Center;
- 4) There was no verification of stock & issue register with reference to the physical quantity of food articles by the Supervisor of Anganwadi Center, Gadag Circle-1;
- 5) 1st and 2nd respondents have not bothered to inspect Anganwadi Center relating to the functioning of Anganwadi Center and the stock & issue of food articles of Anganwadi Center;
- 6) On receipt of commodities from the supplier/ department, the 4th respondent has not conducted the qualitative and quantitative verification of the food articles received and also not certified the qualitative and quantitative receipt of stock.

3. Observation notes were sent to the respondents for their comments.

4. Respondent No.1 submitted comments stating that -

The Anganwadi center is running in own building. However there is no separate kitchen. Proposal has been submitted to the CDPO for upgradation \ repair of the building. The Anganwadi worker has been instructed to mark attendance of all the childrens, who are present, within 10.30 AM. On 14/05/19 she has visited the Anganwadi center and inspected the quality of the food articles. It is the responsibility of Anganwadi Supervisor to inspect the commodities with reference to its quality and quantity. 1st respondent has contended that she has not shown dereliction in her duties.

4. Respondent No.2 submitted comments stating that -

He has taken charge of the office of CDPO, Gadag on 21/09/19 till 17/12/19 he has personally inspected 55 Anganwadi centers in the taluk and given suitable directions to the Anganwadi workers and the Supervisor. He has stated he has not shown dereliction in his duties.

5. Respondent No.3 submitted comments stating that -

She has issued notice to the Anganwadi worker on 24/12/19 inter-alia instructing her to set right the deficiencies and to submit the compliance report. She has stated that henceforth, there will not be any lapses and requested to drop the proceedings.

6. Respondent No.4 submitted comments stating that -

Henceforth, there will not be any lapses in the running of the Anganwadi center and requested to drop the proceedings.

7. The material on record discloses that -

1) During the inspection\ preliminary enquiry on 18/12/19 in Anganwadi Center, Code No.211, Basaveshwara Nagar, Near Karnataka Talkies, Gadag, Hon'ble Upalokayukta-1 noticed following deficiencies\ mismanagement -

- a) Out of total strength of 20, only 09 children were present at the time of inspection;
- b) Anganwadi worker has not marked the attendance for 18/12/19;
- c) There was no ventilation in the Anganwadi Center;
- d) There was no verification of stock & issue register with reference to the physical quantity of food articles by the Supervisor of Anganwadi Center, Gadag Circle-1;
- e) 1st and 2nd respondents have not bothered to inspect Anganwadi Center relating to the functioning of Anganwadi Center and the stock & issue of food articles of Anganwadi Center;
- f) On receipt of commodities from the supplier/ department, the 4th respondent has not conducted the qualitative and quantitative verification of the food articles received and also not certified the qualitative and quantitative receipt of stock.

2) After the spot inspection of aforesaid Anganwadi Center by the undersigned, respondent No.2 had issued show-cause notices to respondents No.3 and 4 wherein, respondent No.2 admits deficiencies as was noticed by the undersigned. Relevant portions of show-cause notices are extracted as under -

Show-cause notice to R3:-

“ದಿನಾಂಕ:19/12/19

ಕಾರಣ ಕೇಳುವ ನೋಟೀಸ್

ವಿಷಯ: ಗೌರವಾನ್ವಿತ ಲೋಕಾಯುಕ್ತರು ಭೇಟಿ ನೀಡಿದ ಸಂದರ್ಭದಲ್ಲಿ ಕಂಡು ಬಂದ ನ್ಯೂನತೆಗಳ ಕುರಿತು.

ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಿ:18/12/19ರಂದು ಗೌರವಾನ್ವಿತ ಲೋಕಾಯುಕ್ತರು, ಬೆಂಗಳೂರು ರವರು ಶಿಶು ಅಭಿವೃದ್ಧಿ ಯೋಜನೆ, ಗದಗ ನಗರದ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಅಂಗನವಾಡಿ ಕೇಂದ್ರ ಸಂಖ್ಯೆ:211ಕ್ಕೆ ಭೇಟಿ ನೀಡಿರುತ್ತಾರೆ. ಭೇಟಿ ಸಂದರ್ಭದಲ್ಲಿ ಅಂಗನವಾಡಿ ಕೇಂದ್ರದಲ್ಲಿ ಕೇವಲ ಒಬ್ಬತ್ತು ಮಕ್ಕಳು ಮಾತ್ರ ಹಾಜರಿರುತ್ತಾರೆ, ಹಾಗೂ ಕೇಂದ್ರದ ನಾಮಫಲಕವನ್ನು ಹಾಕಿರುವುದಿಲ್ಲ. ದಿ:17/12/19ರ ತಾರೀಖಿನ ಫಲಾನುಭವಿಗಳ ಹಾಜರಾತಿ ಹಾಕಿರುವುದಿಲ್ಲ, ಮತ್ತು ತಾವು ಪ್ರತಿ ದಿನ ಎರಡು ಕೇಂದ್ರಗಳಿಗೆ ಭೇಟಿ ನೀಡಿ, ಹಾಜರಾತಿ, ಆಹಾರ ದಾಸ್ತಾನು ವಹಿಗಳನ್ನು ಹಾಗೂ ಇತರೆ ಎಲ್ಲಾ ವಹಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿ, ದೃಢೀಕರಿಸುವಂತೆ ಮಾಸಿಕ ಸಭೆಗಳಲ್ಲಿ ಸೂಚನೆ ನೀಡಲಾಗಿದ್ದರೂ ಸಹ ತಾವು ನಿಯಮಿತವಾಗಿ ಕೇಂದ್ರಗಳಿಗೆ ಭೇಟಿ ನೀಡದೇ ಪರಿಶೀಲನೆ ನಡೆಸದೇ ಇರುವುದು ಹಾಗೂ ಒಂದೇ 10x15ರ ಕೊಠಡಿಯಲ್ಲಿ ಗ್ಯಾಸ್ ಒಲೆಯನ್ನು ಇಟ್ಟು ಅಡಿಗೆ ಮಾಡಿಸುತ್ತಿರುವುದು ನಿಮ್ಮ ಕರ್ತವ್ಯ ಲೋಪವಾಗಿರುತ್ತದೆ XXXXXXXXXXXXXXXX”

Show-cause notice to R4:-

“ದಿನಾಂಕ:24/12/19

ಕಾರಣ ಕೇಳುವ ನೋಟೀಸ್

ವಿಷಯ: ಗೌರವಾನ್ವಿತ ಲೋಕಾಯುಕ್ತರು ಭೇಟಿ ನೀಡಿದ ಸಂದರ್ಭದಲ್ಲಿ ಕಂಡು ಬಂದ ನ್ಯೂನತೆಗಳ ಕುರಿತು.

ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಿ:18/12/19ರಂದು ಗೌರವಾನ್ವಿತ ಲೋಕಾಯುಕ್ತರು, ಬೆಂಗಳೂರು ರವರು ಶಿಶು ಅಭಿವೃದ್ಧಿ ಯೋಜನೆ, ಗದಗ ನಗರದ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಅಂಗನವಾಡಿ ಕೇಂದ್ರ ಸಂಖ್ಯೆ:211ಕ್ಕೆ ಭೇಟಿ ನೀಡಿರುತ್ತಾರೆ. ಭೇಟಿ ಸಂದರ್ಭದಲ್ಲಿ ಅಂಗನವಾಡಿ ಕೇಂದ್ರದಲ್ಲಿ ಕೇವಲ ಒಬ್ಬತ್ತು ಮಕ್ಕಳು ಮಾತ್ರ ಹಾಜರಿರುತ್ತಾರೆ, ಹಾಗೂ ಕೇಂದ್ರದ ನಾಮಫಲಕವನ್ನು ಹಾಕಿರುವುದಿಲ್ಲ. ದಿ:17/12/19ರ ತಾರೀಖಿನ ಫಲಾನುಭವಿಗಳ ಹಾಜರಾತಿ ಹಾಕಿರುವುದಿಲ್ಲ, ಮತ್ತು ಫಲಾನುಭವಿಗಳಿಗೆ ವಿತರಿಸಿದ ಆಹಾರ ಪದಾರ್ಥಗಳ ಮಾಹಿತಿಯನ್ನು ದಾಖಲಾತಿ ವಹಿಯಲ್ಲಿ ದಾಖಲಿಸಿರುವುದಿಲ್ಲ ಮತ್ತು ನೀವು ಪ್ರತಿ ದಿನ ನಿಮ್ಮ ಕೇಂದ್ರ ಎಲ್ಲಾ ಮಕ್ಕಳ ಹಾಜರಾತಿ ಹಾಕುವುದು ಹಾಗೂ ಆಹಾರ ದಾಸ್ತಾನು ವಹಿಗಳನ್ನು ಹಾಗೂ ಇತರೆ ಎಲ್ಲಾ ದಾಖಲಾತಿಗಳನ್ನು ಬರೆದಿರುವುದಿಲ್ಲ. ಮಾಸಿಕ ಸಭೆಗಳಲ್ಲಿ ಸೂಚನೆ ನೀಡಲಾಗಿದ್ದರೂ ಸಹ ತಾವು ಪರಿಶೀಲಿಸದೇ ಇರುವುದು ಕರ್ತವ್ಯ ಲೋಪವಾಗಿರುತ್ತದೆ XXXXXXXXXXXXXXXX”

- 3) The contents of the show-cause notices issued to respondents No.3 and 4 indicate that there was mismanagement in Anganwadi Center, Code No.211, Basaveshwara nagar, Near Karnataka talkies, Gadag;

- 4) Stock and issue register of food articles available on record shows that there are arithmetical corrections and striking of quantity of food articles supplied to the Anganwadi Center and the dates of the supply. There are no initials \ small signatures to those corrections. This itself indicates that stock and issue register of food articles has not been maintained properly;
- 5) It is evident from the show-cause notices issued to the respondents No.3 and 4 that there is no name-board to the said Anganwadi Center;
- 6) It is also evident that said Anganwadi Center housed in small Government building and the gas cylinder \ stove placed in the same room for the cooking purpose, without observing the safety of the children;
- 7) The extract of diary entry produced by the respondent No.2 [21/09/19 to 21/12/19] indicate that he has hardly paid any visit to Anganwadi Center No.211, Basaveshwara nagar, Near Karnataka talkies, Gadag, prior to the visit by the undersigned on 18/12/19;
- 8) There is nothing to indicate that respondent No.1 visited \ inspected the said Anganwadi Center;
- 9) Respondent No.3 being jurisdictional Anganwadi Supervisor, did not bother to inspect the said Anganwadi Center and that she has not conducted any kind of inspection;
- 10) Safety of the children at Anganwadi Center is the paramount aspect. However, there was \ is no safety measures taken for the children as the gas stove and cylinder kept in the same room very near to the children;
- 11) These aspects indicate that there was no periodical inspection of Anganwadi Center by respondents No.1 to 3 to

check the mismanagement \ misappropriation of funds \ food grains.


8. Therefore, explanations offered by the respondents are not accepted. Investigation substantiates the allegation against all the respondents. The materials on record clearly make out a case for holding disciplinary enquiry against all the respondents.

9. The materials available on record *prima facie* disclose that the respondents being Govt.\ Public servants, have failed to maintain absolute integrity, devotion to duty and acted in a manner unbecoming of Government servants, and thereby committed misconduct attracting 3(1) of KCS (Conduct) Rules 1966 and liable for disciplinary action.

10. Therefore, acting under Section 12(3) of Karnataka Lokayukta Act, recommendation is made to the Competent Authority to permit to initiate disciplinary proceedings against all the respondents and to entrust the enquiry to this Authority under Rule 14-A of KCS (CCA) Rules.

11. Further, as per section 12(4) of Karnataka Lokayukta Act 1984, the Competent Authority is required to intimate to this authority within three months from the date of receipt of this report.

Copies of connected records are enclosed.


(JUSTICE N.ANANDA)
Upalokayukta-1,
Karnataka State.

